

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 101
CP-76/241-242/ND/2024

IN THE MATTER OF:
Mr. Deepanshu Tyagi

...APPLICANT

Vs

Gold Cost Developers Pvt. Ltd.

...RESPONDENT

Section
U/s 241-242

Order delivered on 18.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant
For the Respondent

:

**:Mr. Sidharth Joshi, Ms. Ambareen,
Ms. Shalu, Mr. Vikrant Ballav Sharan,
Ms. Mala, Advs.**

ORDER

This is a petition under Section 241-242 of the Companies Act, 2013.

Ld. Counsel on behalf of the Petitioner is present and sought time to
further argue the matter. List the matter on **09.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)